

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

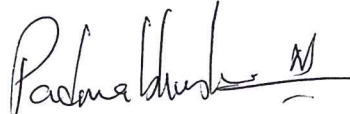
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 31.01.2020

**CAUSE LIST - 2**

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala  
2. Hon'ble Member (T), Shri Ashutosh Chandra

| CP/CA No.              | Purpose            | Sec                    | Name of Petitioner                     | Petitioner Advocate | Name of Respondent         | Respondent Advocate |
|------------------------|--------------------|------------------------|----------------------------------------|---------------------|----------------------------|---------------------|
| CP(IB) No. 227/BB/2019 | For hearing - CIRP | Sec 9 of I&B code 2016 | M/s Peddington Chemical Industry India | Padmabhushan N      | M/s Aradhaya Steel Pvt Ltd | V S Varun, RP       |

ADVOCATE FOR PETITIONER/s:

  
 (9986807642)  
 (PADMA BHUSHAN - N)

ADVOCATE FOR RESPONDENT/s:

Advocate for Resolution Professional. S.K. SRINIVASAN.  
 Ph:- 94495-19193.  
  
 (S.K. SRINIVASAN)

### ORDER

Heard Mr. Padmabhushan .N, learned Counsel for the Petitioner and Mr.S.K. Srinivasan, learned Counsel for the R.P. The statutory period is going to be over on 25.02.2020. However no miscellaneous Application has been filed for Resolution Plan or for Liquidation. The R.P is supposed to file IA's well before the completion of the statutory period,at least, before 15 days of the statutory period.

Post the case on **14.02.2020**

**MEMBER (T)**

**MEMBER (J)**

Brunda

Verified

Court Officer